

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**TUESDAY, THE SEVENTEENTH DAY OF MARCH
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND**

THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 7932 OF 2026

Between:

Syed Ather, S/o Seed Basith, Aged 23 years, Proprietor of M/s. S.H.A. Enterprises
R/o, 12-1-868, Asif Nagar, Hyderabad, Telangana - 500 028.

.....PETITIONER

AND

1. The Deputy State Tax Officer, Rajendranagar-I, Saroornagar Division, Gagan Vihar Complex, Nampally, Hyderabad, Telangana -500 028.
2. State of Telangana, Through Principal Secretary to Government Revenue Department (Commercial Tax), Hyderabad, Telangana - 500 028.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order, or direction more particularly one in the nature of a Writ of Mandamus declaring that the impugned SCN in the Form GST REG-17 vide ref No. ZA3605251656193 dated 29.05.2025 issued by the Respondent No. 1 under the provisions of CGST/TGST Act, 2017 as being void, arbitrary, illegal, without jurisdiction, violative of the principles of natural justice apart from being violative of Articles 14, 19(1)(g) and 265 of the Constitution of India, and to consequently set aside the same.

I.A.NO:1 OF 2026

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay

operation of impugned SCN in the Form GST REG-17 vide ref No. ZA3605251656193 dated 29.05.2025 issued by the Respondent No.1.

**Counsel for the Petitioner : SRI P.VENKATA PRASAD, COUNSEL
REPRESENTING M/s P.V.PRASAD ASSOCIATES**

**Counsel for the Respondents : SRI SWAROOP OORILLA, SPECIAL GOVT
PLEADER FOR STATE TAX**

The Court made the following ORDER

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.7932 of 2026

DATED: 17.03.2026

Between:

Syed Ather, S/o. Syed Basith

... Petitioner

AND

The Deputy State Tax Officer,
Rajendranagar-I, Saroornagar Division,
Gagan Vihar Compex, Nampally,
Hyderabad, Telangana – 500 028 & another

... Respondents

ORDER:

Heard Mr. P.Venkata Prasad, learned counsel representing M/s. P V Prasad Associates appearing for the petitioner and Mr. Swaroop Oorilla, learned Special Government Pleader for State Tax appearing for the respondents.

2. The grievance of the petitioner is against the issuance of show cause notice in Form GST REG-17 dated 29.05.2025 as arbitrary, illegal and without jurisdiction. It is also submitted that no reply could be filed as it could not be uploaded on the portal beyond the time prescribed. It is also stated that his registration was earlier suspended with effect from 28.11.2024 on an earlier

show cause notice for cancellation dated 28.11.2024 but the said suspension was revoked with effect from 17.01.2025 in Form GST REG-20. Again the impugned show cause notice has been issued without stating the alleged contraventions in clear terms. However, a perusal of the impugned show cause notice shows that it annexes the supportive documents attached for case specific details, but the same has not been annexed.

3. Upon hearing learned counsel for the parties, it appears that though the show cause notice has been issued on 29.05.2025, but petitioner claims that no order has been passed thereupon. In such a case, the Writ Petition is disposed of with a direction that in case the supporting documents have not been supplied to the petitioner, the same be supplied within one week from today. Thereafter, the petitioner shall file his reply manually within two weeks, if not already filed. The Proper Officer shall pass an order, if not already passed, on the impugned show cause notice within two weeks thereafter. It will be open for the Proper Officer to pass the order within the time frame in case the petitioner fails to file his reply within time. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

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SD/ AHMED ABDULLAH KHAN
ASSISTANT REGISTRAR

SECTION OFFICER

To

1. The Deputy State Tax Officer, Rajendranagar-I, Saroornagar Division, Gagan Vihar Complex, Nampally, Hyderabad, Telangana -500 028.
2. The Principal Secretary to Government, State of Telangana, Through Principal Secretary to Government Revenue Department (Commercial Tax), Hyderabad, Telangana - 500 028.
3. One CC to M/s P.V.PRASAD ASSOCIATES, Advocate [OPUC]
4. One CC to SRI SWAROOP OORILLA, SPECIAL GOVT PLEADER FOR STATE TAX, Advocate [OPUC]
5. Two CD Copies

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HIGH COURT

DATED:17/03/2026



ORDER

WP.No.7932 of 2026

**DISPOSING OF THE W.P
WITHOUT COSTS.**

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